

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 723/2024**

IN THE MATTER OF:

News Item titled "*Khanan Mafia Ne Khokhla Kar Diya Indora*" published in Divyahimachal.com on 13.05.2024

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New Delhi

Dated : 28.06.2025

Sanya.k

(SANYA KAUSHAL)

Advocate for Respondent-4

B-4/39 Ground Floor

Safdarjung Enclave

New Delhi-110029

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 723/2024

IN THE MATTER OF:

News Item titled "*Khanan Mafia Ne Khokhla Kar Diya Indora*" published in
Divyahimachal.com on 13.05.2024

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 (DEPUTY
COMMISSIONER, KANGRA, HIMACHAL PRADESH) IN COMPLIANCE
OF ORDER DATED 24.04.2025.

I, **Hemraj Bairwa**, IAS, aged about 38 years, son of Sh. Ram Karan Bairwa,
presently posted as Deputy Commissioner, Kangra, Himachal Pradesh, do hereby
solemnly affirm and state as under:

1. That I am the Deputy Commissioner of District Kangra and am duly
authorised and competent to swear this affidavit on behalf of Respondent
No. 4.


Deputy Commissioner
Kangra at Dharamshala

ATTESTED
Oath Commissioner
Dharamshala

2. That this affidavit is being filed in compliance with the directions passed by this Hon'ble Tribunal vide order dated 24.04.2025 in Original Application No. 723/2024, and to provide clarifications on the specific legal and factual issues raised by the Hon'ble Tribunal.

Clarification on Issues Raised by this Hon'ble Tribunal:

- A. **Veracity of Claim Regarding Pit Formation:** That it is respectfully submitted that during the site inspections conducted by the Tehsildar, Indora, and subsequently corroborated by joint inspection teams on 29.08.2024 and 02.12.2024, a pit/ditch measuring approximately 00-00-60 hectares (approximately 8 meters × 8 meters) was observed on the land bearing Khasra No. 861/1, Mohal Kudsan, Tehsil Indora, District Kangra, Himachal Pradesh. Statements recorded from local residents indicate that the said pit was formed due to the natural accumulation of rainwater during the monsoon season. It is further submitted that no evidence of mechanical excavation, such as the use of earth-moving machinery (e.g., JCBs), nor any signs of recent earth displacement, were found during any of the inspections. Additionally, the presence of natural vegetation and standing sesame crop in and around the site corroborates the inference that the land in question has not been subjected to any mining activity. The initial inspection was


Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

undertaken by the Revenue field staff in coordination with the Mining Inspector, Indora, and the Assistant Environmental Engineer, Himachal Pradesh State Pollution Control Board (HPSPCB), and was followed by two subsequent joint inspections to verify and confirm the same.

B. Omission of Reported Police Action Against Illegal Mining: That it is respectfully clarified that while tractors transporting illegally mined material were indeed seized by the police, the seizure took place at a location approximately 4 kilometers away from the site in question. A detailed report submitted by the SDPO Indora dated 26.06.2025 indicating the exact location of seizure and the subsequent action taken, is marked and annexed herewith as **Annexure R/1**.

C. Ground Verification of Illegal Mining Allegations: That ground verifications were duly conducted on multiple occasions, as follows:

- a. Initial inspection by Revenue field staff, Mining Inspector, and Assistant Environmental Engineer, HPSPCB.
- b. Pre-monsoon joint inspection on 29.08.2024.
- c. Post-monsoon joint inspection on 02.12.2024 involving Sub-Divisional Officer (C) Indora, officials from HPSPCB and the Mining Department. Photographs and water samples were collected during the post-monsoon inspection for objective evaluation.


Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

D. **Non-disclosure of Existing Mining Leases:** That it is submitted that the reference to 29 mining leases mentioned in the communication dated 07.09.2024 was inadvertently omitted in the earlier reply. The omission was unintentional. A comprehensive list of all such leases as received from the Mining Officer, Nurpur is enclosed herewith as **Annexure-R/2**.

E. **Missing Records on Action Taken Against Illegal Mining (Annexure-B):** The document referred to as Annexure-B in the 07.09.2024 communication, detailing action taken over the past two years, is now enclosed as **Annexure-R/3**.

F. **Action Taken & Compliance Measures:** An **Action Plan** has been formulated by the Sub-Divisional Officer (C), Indora, including:

- a. Constitution of inter-departmental teams.
- b. Establishment of joint check posts
- c. Restrictions on overloaded vehicles on Indora-Kathgarh and Milwan-Barota roads
- d. Regular review meetings for inter-departmental coordination

3. That in order to generate public awareness regarding the adverse environmental impacts of illegal mining and the legal consequences associated therewith, the District Administration has undertaken multiple awareness campaigns. Copies of the relevant meeting proceedings and


Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Qath Commissioner
Dharamshala

restriction orders issued in this regard are enclosed herewith and marked as **Annexure R/4 and Annexure R/5**. Furthermore, a detailed action-taken report submitted by the Police Department, including information regarding FIRs and challans issued in connection with illegal mining activities, is annexed herewith and marked as **Annexure R/6**.

4. That is respectfully submitted that two separate vehicles transporting minor minerals without valid permits were intercepted and challaned near Arni University on 13.05.2024, at a location situated approximately 4 kilometers away from the site in question. The challans, bearing Nos. 0193797 and 0193798, were issued under Rule 57 of the Himachal Pradesh Minor Mineral (Concession) Revised Rules, 1971, and are annexed herewith as **Annexure R/7 (Colly)**. The location of seizure and absence of any direct nexus with the inspected land comprised in Khasra No. 861/1 reinforce the submission that no illegal mining activity was found to have been carried out at the said site.
5. That it is respectfully submitted that the police authorities under the jurisdiction of Respondent No. 4 have taken the issue of illegal mining with utmost seriousness and have undertaken consistent enforcement measures, including seizure of vehicles, registration of cases, and imposition of


Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

penalties, to curb such activities in coordination with the Mining and Revenue Departments.

- That the present compliance affidavit is being submitted bonafide and in the interest of justice. It is, therefore, respectfully prayed that the same may kindly be taken on record.

DEPONENT

ATTESTED
 Oath Commissioner
 Dharamshala

[Signature]
 (Hemraj Bairwa, IAS)
 Deputy Commissioner, Kangra
 Himachal Pradesh
 Deputy Commissioner
 Kangra at Dharamshala

VERIFICATION:

I, the deponent above named, do hereby verify that the contents of this affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Dharamshala on this 28th day of June, 2025.



[Signature]
DEPONENT
 Deputy Commissioner
 Kangra at Dharamshala

Certified that the this affidavit has been read over and explained in vernacular/English to Hindi to Sh. Hem Raj Bairwa Deponent who seemed to have perfectly understood the same at the time of making thereof.
 Oath Commissioner *[Signature]*

No. 938 Date 28.6.25 Time 3:55 PM
 Deponent is Identified by Sh. Mamsh Kujur
[Signature]
 Sig. of the Identifier Oath Commissioner

Certified that the above was declared on oath/solemn affirmation before me at Dharamshala this day of 28-06-2025 by Shri/Smt Hem Raj Bairwa deponent, who is personally known to me/identified by Sh. Mamsh Kujur who is personally known to me *[Signature]*
 Oath Commissioner

	<p align="center">OFFICE OF THE SUB DIVISIONAL POLICE OFFICER INDORA, POLICE DISTRICT NURPUR, HIMACHAL PRADESH</p> <p>Email:- sdpoindora-kan-hp@hp.gov.in</p>	
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No. 808/D

Dated: - 26.06.2025

From : Sub Divisional Police Officer
Indora, Police District Nurpur

To : Assistant Environmental Engineer,
Himachal Pradesh State Pollution Control
Board, Dharamshala, Distt. Kangra (H.P).

**Subject:- Report In Reference to Letter No PCB/Mining
File/Ro(D/Sala) 24-1354-60 Dated 26-06-2025.**

Sir,

Kindly in the reference to your office letter No. PCB/Mining File/RO(D/sala)24-1354-60 dated 24.06.2025, it is respectfully submitted that the article published in the newspaper Divya Himachal on 13.05.2024 concerning illegal mining pertained to Kudsan land of Gram Panchayat Kudsan.

However, the two mining challans issued by Police Station Indora on the intervening night of 12.05.2024 and 13.05.2024 pertain to a separate location near Arni University and not to the Kudsan land of Gram Panchayat Kudsan as reported in the newspaper.

The details of the two challans issued by Police Station Indora under the Mining Act are as follows:

Sr. No	Challan No.	Vehicle No. & Type of vehicle	Date & Time	Name & Address of vehicle Owner	Place Name	Result
01	0193797	A/F (Tractor)	12.05.2024 at 11:45 PM	Mohammad Rafi S/O Fakuji	Arni University	Impounded &

				Hussain Vill. Mand PO Ghandran Teh. Indora Distt. Kangra HP		Challan Sent To Court
02	0193798	PB35AC4880 (Tractor)	13.05.2024 at 12.10 AM	Rajinder Kumar S/o Sh Ramesh Lal R/O Police Station Nangal Bhur, Tehsil District Pathankot (Punjab)	Near Arni University	Challan compoun ded with fine Rs. 5000/-

This is submitted for your kind perusal and further necessary action please.

Enclosed Documents:

1. Copy of Challans = 02 Pages


Sd/-

Vishal Verma (HPS)
Sub-Divisional Police Officer
Nurpur, Addl. Charge SDPO
Indora, Police District Nurpur HP
Dated:-26.06.2025

Endst. No. 809/D

Copy to The Superintendent of Police, Police District Nurpur (HP)
for information please.


Sd/-

Vishal Verma (HPS)
Sub-Divisional Police Officer
Nurpur, Addl. Charge SDPO
Indora, Police District Nurpur HP

2.List Of GrANTED Mining Lease Atteched with Stone Crusher Unit In Tehsil Indora , Distt. Kangra ,H.P

Sr. No.	Name of the Stone Crusher	Kharsra No./ Location (in Mauza, Mohal)	Area of lease	Type of (River Bed / Hill Slope)	Period in years	Purpost open Sale or
			(in Ha.)			Stone Cruasher
1	2	3	6	5	7	8
INDORA SUBDIVISION						
1	Sh. Mohinder Pal S/o Sh. Chaman Lal Prop. M/s Shivam Stone Crusher Vill. Barikahd P.O. Lodhwan Distt Kangra	5,521,523& 530 Lodhwan/Pail	04-11-18	Private Land /River Bed	07.03.2022 to 06.03.2027	Stone Crusher
2	Sh Arvind Guleria Gpa Holder & Part M/s Diamond Enterprises Stone Crusher Vill Barikhad Tehsil Indora	1600/617 Lodhwan/Pail	8-55-55	Private Land /tarrace	04.08.2023 to 03.08.2028	Stone Crusher
3	Sh Ashok Indoria Prop M/s Ankur Stone Crusher Vill Pail PO Lodhwan Tehsil Nurpur Distt Kangra HP	724 Maira Batrah/ Maira Dooal	4-15-02	Pvt. Land/ Land Terrace	12.09.2023 to 11.09.2028	Stone Crusher
4	Sh Ashok Indoria Prop M/s Ankur Stone Crusher Vill Pail PO Lodhwan Tehsil Nurpur Distt Kangra HP	1896/1411/1 Ghandwal/Baranda Ghandwal	04.-15.02	Govt Land/River bed	23.09.2022 to 22.09.2027	Stone Crusher
5	Sh.Mankkaran Singh Prop M/s SCS Stone Crusher Gramin VPO Lodhwan Disttt Kangra HP	1549/585 1550/585,586,587,600 Lodhwan/Pail	1-84-94	Private Land /tarrace	04.08.2023 to 03.08.2028	Stone Crusher
6	Sh. Rajinder Singh Mankotia Prop M/s Mankotia Stone Crusher Vill.Tipri Po.Lodhwan Tehsil Indora Distt Kangra HP	977/89 & 90 Hagwal	01-37-38	Private Land /tarrace	16-03-2024 to 15-03-2029	Stone Crusher
7	MSh. Vishal Chambial Prop. M/S JV Stone Crusher VPO Lodhwan Tehsil Nurpur Distt Kangra	1, 541 Lodhwan/Pail	4-25-33	Private Land /River Bed	05.03.2022 to 4.03.2027	Stone Crusher
8	M/S Om GPA Sh. Pushpinder Singh Maini Stone Crusher VPO Lodhwan Tehsil Nurpur Distt Kangra	350351352 Tipri/Lodhwan	04-05-88	Private Land /River Bed	29.10.2019 to 28.10.2034	Stone Crusher

9	Sh. Sudhir Singh Prop. M/s Gold Mine Stone Crusher village and PO Lodhwan Tehsil Indora Distt. Kangra HP	346/1 Tipri/Lodhwan	04-88-12	Private Land/ River Bed	05-04-2022 to 04-04-2027	Stone Crusher
10	M/s Bhandral Stone Crusher Sh. Pawan Kumar Vill. Tipri PO Lodhwan Tehsil Nurpur Distt Kangra	156/1 & 156/2 Tipri/Lodhwan	03-71-27	Private Land / River bed	06-03-2024 to 05-03-2029	Stone Crusher
11	M/s Bhandral Stone Crusher Sh. Pawan Kumar Vill. Tipri PO Lodhwan Tehsil Nurpur Distt Kangra	505,1816/506,1831/16 92/512, 518, 1833/1694/519 & 1832/520 Bhadroya	02.-03-34	Private Land / Terrace	05-03-2022 to 04-03-2027	Stone Crusher
12	Sh. Jogindar Mohan Sharma Prop. M/s Kunal Stone Crusher Old Road, Damtal, Tehsil Indora Distt Kangra HP	131/1 Majra	01.-01-73	Private Land /Terrace	19.09.2022 to 18.09.2027	Stone Crusher
13	Sh. Hari Parkash Abhi Prop. M/s Abhi Stone Crusher Old GT Road, Damtal Tehsil Indora Distt Kangra HP	35,36,43 Majra	1-42-01	Private Land /Terrace	30.01.2021 to 29.01.2026	Stone Crusher
14	Sh Ajay Mahajan Prop M/s Krishna Stone Crusher VPO Mohtali Tehsil Indora Distt Kangra HP	1177 Mohtali	00.-98-53	Private Land /Terrace	03-07-2024 to 02-07-2029	Stone Crusher
15	Sh Harsaran Singh And Sh. Darshan Kumar Part. M/s Mehata Bajri Stone Crusher VPO Sirat Tehsil Indora Distt Kangra HP	1052,1053 7 1054/1 Sirat	04-97-08	Private Land /Terrace	08.04.2022 to 07.04.2027	Stone Crusher
16	Sh. Rahul Singh Pathania Part M/s Happy Stone Crusher Unit-1 Dhangu Majra Road Damtal Tehsil Indora Distt Kangra HP	1444 & 1445 Mohtali	02.-09-82	Private Land /Terrace	13.03.2024 to 12.03.2034	Stone Crusher
17	M/s New Randhawa SCU Dhangu Majra Road Tehsil Indora Distt Kangra	1176/1 Mohtli	04-08.-28	Private Land /Terrace	26.11.2016 to 25.11.2031	Stone Crusher
18	M/s A. T Randhawa SCU Dhangu Majra Road Tehsil Indora Distt Kangra	1061,1075 & 1089 Sirat	02-70-65	Private Land /Terrace	26.04.2022 to 25.04.2032	Stone Crusher
19	Sh Ravinder Singh Narula M/s DS Stone Crusher ,Dhangu Majra Road, Damtal (H.P)	132/1, 154 Majra	01-45-94	Private Land /Terrace	28-11-2020 to 27-11-2025	Stone Crusher

20	Sh. Karan Singh Pathania Part M/s Jai Shree Hari Gram Udyog Stone Crusher Vill Bain Attarian Po Kandrori Tehsil Indora Distt Kangra HP	177/1 Bain Attarian	02-94-00	Private Land /Terrace	01-03-2024 to 28-02-2034	Stone Crusher
21	Sh. Karan Singh Pathania Prop M/s K.K Grit Udyog Stone Crusher Vill Bain Attarian Po Kandrori Tehsil Indora Distt Kangra HP	177/2 Bain Attarian	02-96-23	Private Land /Terrace	01-03-2024 to 28-02-2034	Stone Crusher
22	Sh Surinder Singh SPA M/s Jai Shankar Stone Crusher Vill Churpur Po Channuar Tehsil Indora	5218/2912/1 5219/2912/1 5220/2914/1 5221/2914/1 Indora	4-85-01	Private Land/ River bed	04.08.2023 to 03.08.2028	Stone Crusher
23	M/s Kailash SCU Sh. Ambar Mahajan VPO & Tehsil Nurpur Dist Kangra	18, 24 Halley	4-70-99	Private Land/ Terrace	10.11.15 to 09.11.2030	Stone Crusher
24	Sh Gagan Singh Prop M/s Shiv Shankar Industries Stone Crusher VPO Indora Tehsil Indora Distt Kangra	2926/1, 2927/1 Indora	4-90-35	Private Land/ River Bed	12.5.2016 to 11.1.2031	Stone Crusher
25	M/s Neel Kanth Stone Crusher Sh. Kartik Pathania and Kunal Pathania S/o Sh. Karan Singh Pathania VPO Bain Attarian Tehsil Indora Distt Kangra	1076/2 Paral /Barota	4-90-24	Private Land/ River Bed	7.9.2016 to 6.9.2031	Stone Crusher
26	M/s Jai Hari SCU Sh. Vishal Deep Singh Prop. M/s Jai Hari Stone Crusher VPO Indora Tehsil Indora Distt Kangra	2886/2, 2905,2906,2907,2884/ 1,2885, 2887/1 Indora	4-66-47	Private Land/ Terrace	07.12.2016 to 06.12.2031	Stone Crusher
27	Sh Govind Singh GPA M/s Maa Chintpurni Scu VPO Mand Majhwan Tehsil Indora District Kangra	1030, 1031, 1032, 1033, 1040 & 1042 Majhwan	4-91-05	Private Land/ River Bed	24.11.2015 to 23.11.2025	Stone Crusher
28	Sh Gaurav Singh Prop M/s Shivam Stone Cusher ,Village mand Bhogarwan PO Bhogarwan Tehsil Indora District Kangra HP	17, 18, 19 ,23, 15/1 Bhogarwan	4-25-56	Private Land/ River Bed	17.7.2017 to 16.07.2027	Stone Crusher
29	Sh Kartar Singh GPA M/s Hari Om SCU ,Village mand Bhogarwan PO Bhogarwan Tehsil Indora District Kangra HP	10, 11, 12 ,12/1,59, 63,62,74,76,77 Bhogarwan	4-92-32	Private Land/ River Bed	25.05.2016 to 24.05.2031	Stone Crusher

1. The detail of illegal Mining cases detected/ action taken report by the Mining Office Nurpur, in the Tehsil Indora , for the last two years upto 31.8.2024 is as under:-

Sr.No	Year	No.Of Cases Detected	No.of Cases compounded	Compounding Fee(Rs)
1	2022-2023	120	120	18,11,845-00
2	2023-2024	220	215	19,60,747-00
3	April 2024 To August 2024	159	143	14,66,200-00
	Total	538	478	52,38,792-00/-

Mining Officer
Nurpur, Distt. Kangra (H.P.)

Proceedings of the meeting held on dated 03-03-2025 under the chairmanship of Dr. Surender Thakur, Sub Divisional Officer (C) Indora regarding the complaints of illegal mining in Mand Bhogarwan Area

The meeting was attended by officers/officials from various departments & owners of the Stone Crushers of Mand Bhogarwan area, as per the detail given as below:

S. N.	Name of the officer / Official	Designation	Mobile Number
1.	Sh. Amandeep Singh	Tehsildar Indora	78318-32627
2.	Sh. Suresh Kumar	Mining Officer, Nurpur	70187-26862
3.	Sh. Vinay Kumar	Mining Inspector, Nurpur	88944-66529
4.	Sh. Ashwani Kumar	Assistant Mining Inspector, Indora	94285-66529
5.	Sh. Madan Lal	Assistant Mining Inspector, Damtal	88940-57429
6.	Sh. Surinder Kumar	B.O. Forest, Bhogarwan	82196-04042
8.	Sh. Deepak	Forest Guard, Bhogarwan Beat	86289-59144
9.	Sh. Kunal	Representative of Kailash Stone Crusher, Mand Bhogarwan	97172-21675
10.	Sh. Manjit Singh	Owner, Ms. Shivam Stone Crusher, Mand Bhogarwan	96826-80318
11.	Sh. Kartar Singh	Owner Ms. Hari Om Stone Crusher, Mand Bhogarwan	98165-38210

The Mining Officer welcomed all the officers/officials & the crusher owners present in the meeting. With the permission of the Chairperson, the meeting was started.

The Mining Officer informed that the meeting is aimed to address complaints related to illegal mining by crusher owners and significant disturbing to the eco system, verify the complaints through on-site inspections, and take necessary action. Apprised that the Mining Department takes the complaints regarding illegal mining very seriously. Field staff have been instructed to inquire all complaints, and efforts are ongoing to curb illegal mining activities. Regular inspections and surprise raids are being conducted. Any individual found involved in illegal mining, transportation, or storage of minor minerals is subject to action under the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation, and Storage) Rules, 2015. To enhance the enforcement, a flying squad under the supervision of the Assistant Mining Inspector, Indora, has been constituted on 28-02-2025. The Mining Officer requested the allocation of a vehicle from the DFMT fund to support field staff mobility, enabling timely inspections, surprise raids, and immediate action against offenders.

After detailed discussions, the following directions were given:

1. Mining Department:

Sub Divisional Officer (C)
Indora Distt. Kangra (P.P.)

- Conduct regular and surprise inspections, including night surveillance, to detect and prevent illegal mining.
- Ensure mining activities are confined to designated lease areas.
- Enforce penalties for non-compliance with mining laws.
- Assist other departments, including police, in conducting raids.
- Regulate the use of machinery in crusher units, ensuring compliance with legal provisions.

2. Police Deptt.

- Conduct regular surveillance and surprise checks.
- Establish checkpoints to monitor mineral transportation and prevent illegal activities & take punitive action against violators.
- Assist the Mining Department in night patrol operations.

3. Forest Department:

- Monitor forest areas to prevent illegal mining.
- Take punitive action against violators.

4. Revenue Department:

- Ensure mining activities occur within legally permitted areas.
- Impose fines and penalties for illegal mining in coordination with the Mining Department.

5. Industries Department:

- Conduct regular surveillance and surprise checks.
- Take punitive action against violators.

6. Crusher Owners:

- Operate only with valid permits and environmental clearances.
- Cooperate fully with authorities in inspections.
- Submit operational details and ensure compliance with regulatory guidelines.

7. Interdepartmental Collaboration

- The Chairman informed that, as per Notification No. Ind-II (F) 6-20/2005, dated 18.12.2021, issued by the Additional Chief Secretary (Industries) to the Government of Himachal Pradesh, several officers from different departments are authorized to take action under the Mines and Minerals (Development and Regulation) Act, 1957. These officers include the Sub Divisional Police Officer, all Inspectors, SIs, ASIs from the Police Deptt., Divisional Forest Officer, ACF, and all Range Officers in Himachal Pradesh from Forest Deptt., Tehsildar, Naib Tehsildar from Revenue Deptt, Mining Officer, Mining Inspector, Assistant Mining Inspector from Mining Deptt, and Manager Industries/EO Industries in their respective areas. The SDM directed all departments to:

- 1) Impose fines for illegal mining and the illegal transportation of minor minerals in accordance with the provisions of the Notification No. STE-E (5)-2/2021.

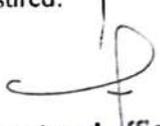
Sub Divisional officer
Kangra Distt. H.P.

dated 18-08-2022, issued by the ACS (Environment, Science & Technology), Government of Himachal Pradesh.

- 2) Share information and conduct joint inspections where necessary.
- 3) Increase public awareness about illegal mining regulations and consequences.

At the end, the chairman emphasized the urgency of tackling illegal mining in the entire sub division and ensuring a coordinated response from all departments. He stressed the importance of strict monitoring, enforcement of regulations, and prompt action against violations, including disposal of pending complaints in a time bound manner under intimation to the complainant. Collaboration between the Mining, Police, and Forest Departments, alongside crusher owners, is crucial for ensuring legal and sustainable mining practices. All directives must be implemented promptly, with full compliance ensured.

The meeting concluded with a vote of thanks.

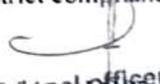

Sub Divisional Officer (C)
Indora, Distt. Kangra (H.P.)

Endst. No. 437-448/Reader

Dated: 10 March 2025

Copy to:

1. The Deputy Commissioner, Kangra at Dharamshala, for information and necessary action.
2. The Superintendent of Police Nurpur, for information and necessary action.
3. The Sub Divisional Police Officer Indora, along with all Inspectors/SIs/ASIs in Indora for information and further necessary action.
4. The Divisional Forest Officer Nurpur, the Assistant Conservator of Forest Nurpur and Forest Range Officer Indora, for information and necessary action.
5. The DFO Wildlife, Wildlife Divison Hamirpur for information and further necessary action.
6. The Tehsildar, Indora and Naib Tehsildar Thakurdwara for information and further necessary action.
7. The General Manager Industries Dharamshala and EO Industries Indora for information and further necessary action.
8. The Regional Officer HPSPCB Damtal for information and further necessary action.
9. The Assistant Environment Engineer, HP State Pollution Control Board, Sub Regional Office, Nurpur for information and further necessary action.
10. The Mining Officer Nurpur, along with the Mining Inspector and Assistant Mining Inspector for information and strict necessary compliance.
11. The owners of Stone Crushers of Mand Bhogarwan area for strict compliance.


Sub Divisional Officer (C)
Indora, Distt. Kangra (H.P.)

Dated: 03-03-2025

Attendance for the meeting regarding complaints of illegal mining in Mand Bhogarwan area between the members of Challenging Authorities of illegal mining held on dated 03-03-2025 under the chairmanship of SDO (C) Indora in the office of the SDO © Indora. Following officers/officials and concerned agency members are present in the meeting:

Sr. No.	Name & Designation of the officer/officials	Department/Office	Contact No.	Signature
1.	Suresh Kumar Mining Officer Nuepur	Deptt. of Industries	7018726862	
2.	Kailash Store Cr		9417221675	
3.	Shivam Store Cr		9682680318	
4.	Hari Om Store Cr		9816538210	
5.	Deepak (Forest Guard) I/C Bhogarwan Beat	Forest Dept.	8628959144	
6.	Sunder Kumar J.R. B.O Bhogarwan	Forest Dept.	8219604042	
7.	Vinay Kumar	M.I. N/Pro U/O M.O. N/Pro	8894466529	
8.	Asnuami Kum	AMI Jandera	9428500564	
9.	Madan Lal	AMI Indora	8894057429	
10.	Anand Singh	Ac (Revenue)	7831511627	
11.	Carin Kum		986903614	
12.				
13.				
14.				
15.				
16.				
17.				

Proceedings of the meeting held on dated 16-05-2024 under the chairmanship of Sub Divisional Officer (c) Indora regarding taking cognizance on news articles being published in various newspapers in the context of illegal mining in Sub Division Indora & other issues pertaining to illegal mining.

Following officers /officials of various departments were present:

Sr. No.	Name Officer / Employee	Designation/Department / Office	Phone No.
1.	Vishal Verma	Sub Divisional Police Officer Nurpur	98827-44643
2.	Kumari Shikha	Tehsildar Indora	78340-09505
3.	Des Raj Thakur	Naib Tehsildar Indora	94180-12852
4.	Parvesh Kumar	Naib Tehsildar Gangath	88941-10108
5.	Jai Chand Thakur	Naib Tehsildar Thakurdwara	94181-84956
6.	Jagtar Singh	Executive Engineer, HPPWD Indora	94180-32095
7.	Ashish Pathania	SHO Police Station Indora	94185-33893
8.	Anoop Uppal	Assistant Engineer HPPWD Indora	78761-44617
9.	Dev Raj	Sub Inspector, Police Station Damtal	70185-11389
10.	Kushal Dhiman	EO Industries Indora	70181-45638
11.	Rahul Joel	Mining Inspector Indora	83518-95538
12.	Parvesh Kumar	Mining Guard Indora	86791-71124
13.	Jatinder Singh	JE, Mandir Thakur Sh. Ram Gopal Damtal	89489-00007
14.	Daman Singh	Store Keeper, Mandir Thakur Sh. Ram Gopal Damtal	96254-16777

First of all, the chairman welcomed all the officers/officials of various departments present in the meeting. Thereafter the proceeding of the meeting was started and the following points were discussed in detail and directions were given:

1. Regarding news items being published in newspapers in the context of illegal mining in Sub-Division Indora

The chairman apprised that news items regarding the illegal mining on govt. land, forest land & Thakur Sh. Ram Gopal Mandir land by the mining mafia in Indora Sub Division is continuously being published in various newspapers. Almost in every news article, the version of the officers regarding illegal mining is not taken. Action taken report by the mining department is not shared with SDM, DSP and APRO. Newspaper cuttings are also not being shared with the SDM & DSP. After detailed discussion, following decision were taken and direction were given:

- i. Mining Department through the Mining Officer Nurpur, Mining Inspector Indora & Mining guards shall verify the contents of each and every news items published in the newspapers pertaining to illegal mining through spot inspections and shall take appropriate action as per law. If illegal mining is found to be done on the govt. land, DC land /forest land/ temple land, Mining Officer Nurpur shall report the matter to the concerned department viz. Tehsildar Indora, Naib Tehsildar Thakurdwara & Naib Tehsildar Gangath, DFO Nurpur Indora & Temple officer Damtal for taking further necessary action as per law.

Sub-Division Magistrate
Indora, Dist. Kangra

- ii. Tehsildar Indora, Naib Tehsildar Thakurdwara & Naib Tehsildar Gangath shall verify the contents of each and every news item/complaint related to illegal mining/encroachment received from Mining officer Nurpur and shall take further necessary appropriate action if illegal mining/encroachment is found on Govt. land/DC land.
- iii. DFO Nurpur shall verify the contents of each and every news item related to illegal mining through RFO Indora at Bhadroya & his field staff and shall take further necessary action if illegal mining/encroachment is found on Forest land.
- iv. Temple Officer Sh. Ram Gopal Mandir Damtal shall verify the contents of each and every news item/complaint related to illegal mining/encroachment through temple staff and shall take appropriate action if illegal mining/encroachment is found on Temple land.

2. Setting up of Joint Nakas/Check posts:

The matter regarding the complaints of transportation of the raw material by the local villagers from the river beds in tractor/trolley for selling it further to the stone crushers without proper documents & overloading of vehicles carrying raw material to stone crusher and crushed material from stone crusher was discussed in detail.

After details discussion, it was decided that the officers of Police Department, Transport Department, HP SPCB and Mining Department will set up the joint Nakas/check posts at different locations for taking strict necessary action against the violators. It was also decided that all vehicles carrying crushed material be routed through Dharam Kanta of transport department situated at Damtal. Further the directions were given to the ARTO Damtal to repair the Dharam Kanda., which is out of order since 2017.

3. Regarding installation of Poclain machines for mining purpose by the stone crushers:

The Chairman apprised that news items regarding employing of poclain machines for illegal mining in river beds/nallahs are also being published. SHO Indora, SHO Damtal, Mining Officer Nurpur & ARTO Damtal has already been directed vide this office letter No. 3013-19/Reader dated 01-05-2024 to take action against the stone crushers who are employing poclain machines for the excavation of raw material in river beds/nallahs.

After detail discussion, directions were again given to concerned department to ensure the compliance of above-mentioned order and share the action taken report with SDM Indora and DSP Nurpur.

4. Regarding complaints of air pollution and noise pollution:

Sub-Division Magistrate
Indora Dist. Kangra HP

The Chairman apprised that the complaints regarding discomfort being caused due to the noise pollution by heavy vehicles passing through residential areas in late hours viz. Bain Indorian, Chuharpur, Kursan, Indora, Chanour and Kandrori is being received from the senior citizens, students and patients etc. Complaints of suffocation due to air pollution (due to the road dust and dust coming from the uncovered loaded vehicles) is also being received. Matter was discussed in detail.

It was apprised that the powers of challaning of overloaded vehicles lies with the officers of transport department. Equipment's for recording the noise levels & ambient air quality lies with the officers of the HP State Pollution Control Board. Therefore the Assistant Engineer, HP State Pollution Control Board Damtal was directed to check the noise pollution levels, take the readings of noise levels nearby residential areas through which such vehicles passes by during late hours & also record the ambient air quality and report the matter to the SDM Indora for taking further appropriate necessary action under section 133 CrPc & competent authority in this regard.

5. Regarding plying of overloaded vehicle on 9-ton passed road which causes damage to the PWD roads:

Executive Engineer, HPPWD Indora present in the meeting apprised that the major distt. roads in Indora sub-division are passed for vehicles carrying maximum 9 tons capacity/load. But the trucks passed for 9 tons capacity are overloaded beyond 9 tons which damages the roads. Apart from the PWD roads, other roads (rural road) are also being used by the stone crushers owners/truck operators for the transportation of raw and crushed material. DSP Nurpur apprised that owner of these heavy vehicle's tempers with the body of vehicles and increases the height of their vehicles in order to carry extra material.

After detail discussion direction were given to Executive Engineer, HPPWD Indora to place height gates on different locations for the detection of vehicles with increased hights & give the written complaints against such drivers to police. Police department will take appropriate action against the vehicle owners who tempers with the body of vehicles in violation of the provisions of the motor vehicle act. Directions were also given to the ARTO Damtal to repair the Dharam Kanta as soon as possible. All vehicles carrying crushed material be routed through Dharam Kanda only once it is repaired.

Meeting end with the votes of thanks.


Sub-Divisional Officer (C) te
Indora, Distt. Kangra, H.P.

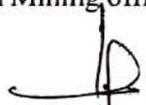
Endst. No. 4080-92 Reader/2024

Copy to:

1. Worthy Deputy Commissioner Kangra at Dharamshala for information please.

Dated: 17/05/2024

2. Superintendent of Police Nurpur for information please.
3. SDPO Nurpur for information and necessary action please.
4. Tehsildar Indora for information and necessary action.
5. Naib Tehsildar Gangah for information and necessary action.
6. Naib Tehsildar Thakurdwara for information and necessary action.
7. Executive Engineer, HPPWD Indora for information and necessary action.
8. Mining Officer, Nurpur District Kangra for information and necessary action.
9. Assistant Environment Engineer, HP SPCB Damtal for necessary action.
10. SHO Indora for information and necessary compliance.
11. SHO Damtal for information and necessary compliance.
12. APRO Nurpur for information and necessary action.
13. Temple Officer, Mandir Thakur Shri Ram Gopal Damtal for information and necessary action.
14. RTO Kangra/ARTO Damtal for information and further necessary action.
15. All owners of stone crushers in Indora Sub Division through Mining officer, Nurpur for information and compliance.


Sub Divisional Officer (C)
Indora, Distt. Kangra HP

Dated 16-05-2024

Attendance Sheet

Sr. No.	Name of Attendee	Designation	Name of Office	Contact No.	Signature
1	RAHUL JOEL	Mining Inspector	Mining Department	8351 895538	
2	Pavesh Kumar	N.T. Gangadh	N.T. Gangadh	88941-10108	
3	Jai Chandra Thakur	N.T. Thakur	N.T. Thakur	94181-84956	
4	Des Raj Thakur	N.T. Indora	Techl office Indora	7018012461	
5	Kushal Dhiman	Extension officer (Industries)	BDO Indora	70181-45638	
6	Ashish Pathania	Inspector S.H.O.	Police Department	94185-33893	
7	Janki / Janki	Mining Constable Indora	Mining Constable Indora	8679171124	
8	Shikha	TECHSIL INDORA	TECHSIL INDORA	7834009505	
9	En. Anoop uppal	A/E Indora	HPPWD Sub Divn Indora	7876144617	
10	En. JAGTA S THAKUR	EE PWD	HPPWD INDORA	9418032995	
11	SIDHU RAY	S/O cell/SHO AS Danta	Police Dept	70185-11389	
12	Daman Singh	Jr E Temp	T.O. D.	8968900007	
		Stone Dealer	T.O. D.	9625416777	

O/o THE SUB DIVISIONAL MAGISTRATE, INDORA DISTT. KANGRA HP

No. 354 /Reader

Dated: 24/02/2025

OFFICE ORDER

Assistant Engineer, HPPWD Sub Division, Badukhar has reported that the up-gradation work of Indora-Kathgarh road is in progress and this road is not passed for multi Axle vehicles with alerted bodies. However, overloaded multi-axle vehicles with fabricated bodies are currently using the road, which is causing damage to the road and it is also hampering the road up-gradation project.

In view of the above, it is hereby ordered that the overloaded multi-axle vehicles with fabricated bodies, which are causing damage to the road and delaying the project will be prohibited from using the Indora-Kathgarh road with immediate effect till further orders.


Sub-Divisional Magistrate
Indora, Distt. Kangra HP.

Dated: 24-02-2025

Endst. No. 355-59 /Reader
Copy to:

1. The District Magistrate, Kangra at Dharamshala for information please.
2. The SDPO Indora for information and further necessary action please.
3. The SHO Indora and Damtal for information and compliance.
4. The Executive Engineer, HPPWD, Indora for information and further necessary action please.
5. The Assistant Engineer, PWD Badukhar w.r.t. to his office letter No. PWD/BSD/overloaded vehicles/2025-623 dated 24-02-2025.


Sub-Divisional Magistrate
Indora, Distt. Kangra HP.

**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE INDORA,
DISTT. KANGRA, HIMACHAL PRADESH**

No. 722 /Reader

Dated: April 2025

ORDER

Whereas, the Pradhans of Gram Panchayat Milwan, Gram Panchayat Basantpur, Gram Panchayat Bakradwan, Gram Panchayat Thakurdwara, and Gram Panchayat Barota, on behalf of the local residents, have requested that vehicular movement on Milwan-Barota road, particularly of tippers/tractors transporting mining material, be restricted between 8:00 PM and 6:00 AM, as was practiced earlier.

Whereas, they have represented that mining materials are being transported round the clock by leaseholders and crusher units on Milwan-Barota road, which is causing significant inconvenience to the general public. In particular, during peak hours in the morning and evening, heavy traffic congestion has been observed in several areas, adversely affecting students, employees in both public and private sectors, and the general public at large.

Whereas, the Executive Engineer, HPPWD Indora, has also informed that the upgradation work on the Milwan-Barota road is currently in progress, and unrestricted vehicular movement during daytime hours is hampering the execution of the project.

Further, the Sub-Divisional Police Officer, Indora, has also requested regulation of vehicular movement on Milwan-Barota road in the larger public interest.

Therefore, in view of the above, the movement of tippers/tractors carrying mining minerals on **Milwan-Barota road** shall be permitted only between 8:00 PM and 6:00 AM until further orders.


(Dr. Surender Singh Thakur, HAS)
Sub-Divisional Magistrate
Indora, Distt. Kangra, Himachal Pradesh

Endst. No. 723-28 /Reader

Dated: 05 April 2025

Copy to:

1. The District Magistrate, Kangra at Dharamshala for information please.
2. The Superintendent of Police, Nurpur for information please.
3. The SDPO Indora for information and further necessary action please.
4. The SHO Indora and Damtal for information and compliance.
5. The Executive Engineer, HPPWD, Indora for information and further necessary action please.
6. Pradhan Gram Panchayat Milwan, Basantpur, Bakradwan, Thakurdwara and Barota for information and wider publicity.


Sub-Divisional Magistrate
Indora, Distt. Kangra, Himachal Pradesh

ANNEXURE

Details of Action Taken In Connection with Mining in Sub-Division
Indora, P.D. Nurpur:

**Details of FIRs registered under Mining Act from the year 2022 to
2024:**

SR. NO	FIR NO.	DATE	U/S	NAME OF PS	DETAIL OF FIR	STATUS
1.	13/22	11-01-22	21 mining act & 379 IPC	P.S. INDORA	POCKLANE AND TIPPER COUGHT BY POLICE AT MAND INDORA	PC ON DT. 23-11-2022 LD. JMFC INDORA
2.	73/22	11-04-22	21 mining act & 379 IPC	P.S. INDORA	01 JCB AND 02 TIPPER COUGHT BY POLICE AT NEAR TANDA INDORA	CR PREPARED AND SENT TO COURT LD. JMFC INDORA ON DT. 25-02-23
3.	164/22	07-09-22	21 mining act & 379 IPC and 135 electercity act	P.S. INDORA	SHIV SHANKAR STONE CRUSHER AT MAND INDORA FOUND WITHOUT DOCUMENT(PM T)	PC ON DT. 29-02-24 LD. JMFC INDORA
4.	23/24	13-02-24	21 mining act & 379 IPC	P.S. INDORA	01 POCKLANE WITH LODER AND 01 TIPPER COUGHT BY POLICE AT KATHGARH	PC ON DT. 21-08-24 LD. JMFC INDORA
5.	77/24	29-05-24	21 mining act & 420,34 IPC	P.S. INDORA	01 TRUCK COUGHT BY POLICE	PC ON DT. 26-06-25 LD. JMFC INDORA

					WITHOUT "X" FORM AND FORGED DOCUMENT AT MILWAN CHOWK	
6.	182/24	28-11-24	21 mining act & 303 (2) BNS	P.S. INDORA	AT SAI TAKIA INDORA LAND HAS BEEN MINED ABOUT 15 FEET DEEP	UNDER INVESTIGATION
7.	204/24	26-12-24	21,22 mining act & 303 (2), 3(5) BNS	P.S. INDORA	01 JCB AND 03 TRACTORS WITH TROLLY COUGHT BY POLICE WITH RAW MINING MATERIAL AT MAND INDORA	KALANDRA PREPARED AND SENT TO LD. JMFC INDORA ON DT. 30-04-25
8	107/22	06-07-22	379, 34 IPC & 21(1) MINE & MINERAL ACT. 1957	P.S DAMTAL		C.R PUT IN COURT 30/11/23 AT Ld JMFC INDORA
9	194/23	19-12-23	379,34 IPC & 21(1) MINES AND MINERALS ACT.1957	P.S DAMTAL		C.R PUT IN COURT 24/02/25 AT Ld JMFC INDORA compound fine. 1,00000/-
10	15/24	18-01-24	379,34 IPC 21(1) MINES AND MINERAL	P.S DAMTAL		C.R PUT IN COURT 31/01/25 AT Ld JMFC INDORA, compound fine. 60000/-

11	45/24	15-03-24	21(1) MM ACT-1957,379,34 IPC	P.S DAMTAL		C.R PUT IN COURT 31/01/25 & KALANDRA U/S 21 (1) MM ACT PC DATED 29/06/24 AT Ld JMFC INDORA
12	102/24	03-09-24	21(1) MM ACT & 303(2),3(5) BNS	P.S DAMTAL		KALANDRA U/S 21 (1) MM ACT PC DATED 23/04/25 AT Ld JMFC INDORA & C.R PREPARED DATED 29/03/25
13	103/24	03-09-24	21(1) MM ACT & 303(2),3(5) BNS	P.S DAMTAL		KALANDRA U/S 21 (1) MM ACT PC DATED 28/04/25 AT Ld JMFC INDORA & C.R PREPARED DATED 07/01/25
14	153/24	15-12-24	303(2)BN S 21(1) MM ACT-1957	P.S DAMTAL		C.R PREPARED DATED 27/04/25

**DETAIL OF CHALLANS UNDER MINNING ACT IN SUB-DIVISION
INDORA FROM THE YEAR 2022 TO 2024**

YEAR	POLICE STATION	TOTAL CHALLAN	COMPOUNDED BY POLICE	COMPOUNDING AMOUNT	SENT COURT	COURT FINE
2022	DAMTAL	130	130	15,39,200/-	---	---
2022	INDORA	129	---	14,87,900/-	---	---
2023	DAMTAL	207	159	14,96,800/-	48	14,75,000/-
2023	INDORA	166	---	21,08,100/-	---	---
2024	DAMTAL	124	109	20,31,600/-	15	3,00,000/-
2024	INDORA	176	---	13,37,700/-	---	---


 Vishal Verma (HPS)
 Sub-Divisional Police Officer
 Nurpur, Addl. Charge SDPO
 Indora,
 Police District Nurpur HP

हिमाचल प्रदेश सरकार
उद्योग विभाग

हिमाचल प्रदेश लघु खनिज (रिगमयत) संशोधित विनियम, 1971 के नियम 57(2) के अन्तर्गत प्रकृतियत

क्रमांक. 0193798

Tractor No. PB35 AC 4880
Swasen 760 FB

1. लघु खनिज प्रेषित/बिक्री करने वाले व्यक्ति/फर्म का नाम ।
2. वाहन मालिक का नाम व पता तथा नम्बर/प्रकार
3. वाहन चालक का नाम व पता
4. निरीक्षण का दिन एवं समय
5. वाहन में ढोए जा रहे खनिज का नाम व मात्रा
6. स्थान का नाम, जहां खनिज भरे हुए वाहन की पड़ताल की गई ।
7. जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है ।
8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर ।
9. गवाहों के नाम, पते एवं ब्यान

Rajinder Kumar & Ramesh Lal
111 Chak Bhatia PS Nargal Dist
Tehsil Dilli Pathankot (PB)
12:10 PM on 13/5/2024
Sand about 150 feet
Near Arun University

Not available

Rajinder Kumar

Abag Singh
LNU

(संलग्न सूची)

निरीक्षणकर्ता अधिकारी/कर्मचारी के हस्ताक्षर
(नाम एवं पद)

स्थान

दिनांक:

University
13/5/2024
Challan Campment and
fine Rs 5000/- only
vide Receipt no

Attested

PS 13/5/2024

हिमाचल प्रदेश सरकार
उद्योग विभाग

हिमाचल प्रदेश लघु खनिज (शिवागत) सशोधित नियम, 1971 के नियम 57(2) के अन्तर्गत शिवागत
नियम 70 तथा भा. 1971 के अन्तर्गत शिवागत

0193797

लघु खनिज प्रेषित करने वाले व्यक्ति/फर्म का नाम।

Mohd Rafiq Singh
Rajpur, Hamirpur, P.O. Rajpur
Teh. Hamirpur - 191605

वाहन मालिक का नाम व पता तथा नम्बर/प्रकार

As above
Saleem Singh Rajpur Hamirpur

वाहन चालक का नाम व पता

11-45 Km Azim University
on 12/5/2023

निरीक्षण का दिन एवं समय

Sand + crushed about 2007

वाहन में ढोए जा रहे खनिज का नाम व मात्रा

As above

स्थान का नाम, जहां खनिज भरे हुए वाहन की पड़ताल की गई।

Not available

जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है।

Saleem

8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर।

9. गवाहों के नाम एवं पता
C. Subay Singh LHO

(संलग्न सूची)

Tractor Impounded under mining Act

PS Jindas

निरीक्षणकर्ता अधिकारी/कर्मचारी का नाम (नाम एवं पद)

स्थान
दिनांक

51

Handwritten signature and initials at the bottom of the page.

429



30

chambersofadvsanyakaushal <chambersofadvsanyakaushal@gmail.com>

Original Application No. 723/2024 News Item titled "Khanan Mafia Ne Khokhla Kar Diya Indora" published in Divyahimachal.com on 13.05.2024

1 message

chambersofadvsanyakaushal <chambersofadvsanyakaushal@gmail.com>

Sat, Jun 28, 2025 at 9:13 PM

To: mspcb-hp@nic.in, mscb.cpcb@nic.in, moef.ddn@gmail.com

Sir/Madam,

PFA, AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 (DEPUTY COMMISSIONER, KANGRA, HIMACHAL PRADESH) IN COMPLIANCE OF ORDER DATED 24.04.2025.

*Best regards,***SANYA KAUSHAL
ADVOCATE****Panel Counsel,
Supreme Court of India,
Government of Himachal Pradesh****AFFIDAVIT ON BEHALF OF RESPONDENT NO-4.pdf**
10638K